

10. *Countermanding of elections on account of death of any Independent candidate:*

It was decided that law be got amended so that the election may not be countermanded on the death of an independent candidate.

Formal proposals from the Election Commission are awaited.

11. *Electronic Voting Machines:*

Electronic voting machines should be introduced ail over the country as early as possible.

This is already under consideration as part of the proposals for electoral reforms.

12. *Problem of non-serious candidates.*

Stringent action should be taken for discouraging such persons from entering the election fray.

This is already under consideration as part of the proposals for electoral reforms.

Comprehensive Plan for Flood Protection

393. SHRI SHANTILAL PATEL:
SHRI S.M.GURADDI :

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government have urged the State Governments to adopt a comprehensive area approach while providing flood protection in their respective States;

(b) if so, whether Government had cir-

culated a model flood plain zoning Bill to the State Government in 1975;

(c) if so, how many States have enacted the legislation; and

(d) the main reasons for not introducing the legislation by the remaining State Governments?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B.SHANKARANAND) :
(a) and (b). Yes, Sir.

(c) and (d). Manipur has enacted legislation, and Assam has sent the draft Bill for comments and advice. The other States have not been able to take a final decision with a few indicating that flood problem in their territory is not of such magnitude as to require legislative measures.

Castor Seeds Import Under Advance Licensing Scheme to Promote Export of Castor Oil

394. SHRI SHANTILAL PATEL : Will the Minister of COMMERCE be pleased to state:

(a) whether Government have permitted Import of castor seeds under the advance licensing scheme to promote export of castor oil;

(b) whether many exporters are yet to be provided import licences;

(c) if so, how many applications are pending for issuing licences; and

(d) the reasons for delay and by what time these will be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) Yes, Sir.